

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF TRIG GUARDFORCE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	TRIG GUARDFORCE LIMITED
2.	Date of Incorporation of Corporate Debtor	15/09/1997
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number of Corporate Debtor	U74999MH1997PLC110677
5.	Address of the Registered Office of Corporate Debtor	Office No. 3,4,5,6, Shitladevi Co-Operative Housing Society Limited, Opp Indian Oil Nagar, DN Nagar, Andheri, West, Mumbai - 400053
6.	Insolvency Commencement Date in respect of Corporate Debtor	As per order of NCLT, Mumbai Bench dated November 28, 2024 in C.P. (IB) 72/MB/2024
7.	Estimated date of closure of Insolvency Resolution Process	May 27, 2025 (180 days from the Insolvency Commencement date which is November 28, 2024)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Renascence Insolvency Resolution Professionals Private Limited Registration No: IBBI/IPE-0093/IPA-1/2022-23/50034
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	Address: 101, Kanakia Atrium 2, Cross Road A, Chakala MIDC, Andheri East, Mumbai – 400093. Email Id: - caamith.gupta@gmail.com
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Address: 101, Kanakia Atrium 2, Cross Road A, Chakala MIDC, Andheri East, Mumbai – 400093. Email Id: cirp.tgfl@gmail.com
11.	Last date for submission of claims	December 12, 2024 Date of appointment of IRP is November 28, 2024. 14 days from November 28, 2024 is given for submission of claim.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of the Corporate Insolvency Resolution Process for **Trig Guardforce Limited** on November 28, 2024.

The creditors of **Trig Guardforce Limited** are hereby called upon to submit their claims with proof on or before December 12, 2024 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Rajkumar Jaiswal
Authorised Signatory of
Renascence Insolvency Resolution Professionals Private Limited
As Interim Resolution Professional of Trig Guardforce Limited
Undergoing CIRP vide Hon'ble NCLT, Mumbai Bench order dated 28 November 2024
Correspondence Address: 101, Kanakia Atrium 2, Cross Road A,
Chakala MIDC, Andheri East, Mumbai - 400093;
IBBI Reg No.: IBBI/IPE-0093/IPA-1/2022-23/50034
Authorisation of Assignment valid upto: 30 June 2025

Date: November 30, 2024

Place: Mumbai